

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 16-01-2023 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : DR. DEEPTI MUKESH, HON'BLE MEMBER (JUDICIAL)  
SHRI. SAMEER KAKAR, HON'BLE MEMBER (TECHNICAL)**

**APPLICATION NUMBER : IA(IBC)/1362(CHE)2022**

**PETITION NUMBER : CP(IB)/78(CHE)2021**

**NAME OF THE PETITIONER : Renuka Devi Rangaswamy (RP) of UCAL Products Pvt Ltd**

**NAME OF THE RESPONDENT(S) : --**

**UNDER SECTION : Sec 30(6) & 31 of IBC, 2016 r/w Reg 39(4) of IBBI Reg, 2016**

**ORDER**

Ld. Counsel Mr.Ramasubramaniam appears on behalf of the Applicant. Ld. RP Ms.Renuka Devi Rangasamy is also present.

It is seen from the application that this application has been filed for approval of the Resolution Plan. Apparently, as per the application, the last CoC Meeting was held on 07.10.2022. The total amount offered in the Resolution Plan is Rs.58,45,215/- at page no.10 of the application. The total amount as indicated under paragraph 33 is an excess of what is mentioned in page no.10. Ld. RP states that there was one more CoC meeting held on 07.10.2022, the minutes of the meeting have not been attached. Ld. RP seeks to modify the present application as the application is incomplete.

**The said request to modify the present application is rejected and is returned to the Applicant with a leave to file a fresh application.**

— sd —

**SAMEER KAKAR  
MEMBER (TECHNICAL)**

— sd —

**DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**